

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH: HYDERABAD**

**Original Application No.21/898/2018
M.A.No.598/2018**

Date of Order: 02.07.2019

Between:

1. Mrs. D. Sumalatha
D/o Late D.R.Christopher, (Ex.CCSR/KZJ)
Aged about 33 year's
R/o F.No.202, Plot No.8 and 11, SLP Residency Apartment
Ravinder Nagar Colony, Nigaram
Secunderabad – 500 083.
2. D. Syamala, W/o Late D.R.Christopher, (Ex.CCSR/KZJ)
Aged about 58 years
R/o F.No.202, Plot No.8 and 11,
SLP Residency Apartment
Ravinder Nagar Colony, Nigaram
Secunderabad – 500 083.
Applicants

AND

1. Union of India rep by the
General Manager, South Central Railway
Rail Nilayam, III Floor
Secunderabad – 500 071.
2. The Divisional Railway Manager
Secunderabad Division, S.C. Railway
Sanchalan Bhavan, I Floor
Secunderabad – 500 071.
3. The Senior Divisional Personnel Officer
Secunderabad Division, S.C.Railway
Sanchalan Bhavan, I Floor
Secunderabad – 500 071. Respondents

Counsel for the Applicant ... Mr. K. Sudhaker Reddy.
Counsel for the Respondents ... Mr. Bhim Singh for Mr. V. V. N.
Narasimham, SC for Railways

CORAM:

Hon'ble Mr. B.V. Sudhakar, Member (Admn.)

ORAL ORDER
{As per Hon'ble Mr. B.V. Sudhakar, Member (Admn.) }

2. OA is filed for non grant of compassionate appointment. MA No.598/2018 for joining together is allowed.
3. Father of Applicant No.1, who worked for the respondents organization, died in harness on 5.1.2009. Applicant No.2 (Mother of Applicant No.1) made several representations to provide compassionate appointment for her Daughter (i.e. Applicant No.1). The last one was made on 25.8.2014 by Applicant No.2. As there is no response, OA has been filed.
4. The contentions of the applicants are that the Hon'ble High Courts of Madras and Bombay have held that male and female children enjoy equal rights. A married daughter is eligible for compassionate appointment as per Master Circular No.16 of the respondents. After the death of the bread winner, the family is living in financial distress.
5. Heard both the counsel and perused the records as well as the material papers submitted.

6. I) Applicant No.2 has been making representations for compassionate appointment. Applicant No.2 had stated, in her representation, made on 25.8.2014, that her Daughter is eligible for compassionate appointment taking support of the Judicial pronouncements of the Hon'ble High Courts of Madras and Bombay and the Master Circular No.16 of the respondents.

II) In view of the aforesaid facts, **without going into the merits of the case**, respondents are directed to dispose of the representation made by the applicant dated 25.8.2014 keeping in view the judicial pronouncements cited and the Master Circular No.16 and any other prevalent rules and law governing compassionate appointment, by issuing a speaking and well reasoned order, within a period of 8 weeks from the date of receipt of this order. Accordingly, the OA is disposed of with the consent of both the counsel.

III) With the above directions, OA is disposed with no orders as to costs.

**(B.V. SUDHAKAR)
MEMBER (ADMN.)**

Dated, the 2nd day of July, 2019

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